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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.306 of 1999

New Delhi. this 12th day of February, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Bhagat Singh  
S/o Late Shri Kundan Singh  
7/7 Nehru Nagar  
New Delhi-110065.

... Applicant

By Advocate: Shri Ghansham Singh

versus

1. Director of Education  
Directorate of Education  
Govt. of N.C.T. Delhi, Old Secretariat  
DELHI.

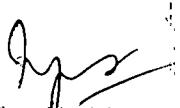
2. Dr. Narendra Nath  
The Hon'ble Minister of Education  
Through the Secretary of Education  
Govt. of N.C.T. Delhi, Old Secretariat  
DELHI.

... Respondents

O R D E R (ORAL)

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VC(J)

This application is wholly barred by limitation. The applicant seeks pay protection. The applicant submits that though he was served with an order in 1974 for protection of pay, the order was not implemented inspite of several reminders. The applicant is coming to this Court at this later stage after awaiting 24 years. No explanation is given for the delay except stating that he was expecting that the department would implement the orders. The delay is unsustainable. This is a clear case where the applicant slept over his rights. This OA is, therefore, dismissed at the admission stage itself.

dbc  
  
(K. Muthukumar)  
M(A)

  
(V. Rajagopala Reddy)  
VC(J)